

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 9
(MP) CP(IB) 50 of 2020

Order under Section U/s 9 of IBC Code,2016

IN THE MATTER OF:

Pramod Agarwal

.....Applicant

V/s

The Madhya Pradesh State Mining Corporation Ltd

.....Respondent

Order delivered on ..15/07/2021

Coram:

Mr. Abni Ranjan Kumar Sinha, Hon'ble Member(J)

Mr.Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. Natasha Shah, Advocate

For the Respondent

:

ORDER

By filing withdrawal application, the applicant has prayed to withdraw CP(IB) 50 of 2020. Heard, learned Counsel for the applicant.

Accordingly, the prayer is allowed and CP(IB) 50 of 2020 stands dismissed as withdrawn.

With this withdrawal application stands disposed of.


VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

vc


ABNI RANJAN KUMAR SINHA
MEMBER(JUDICIAL)